

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**PRINCIPAL BENCH**  
**NEW DELHI**

\*\*\*

**OA 1476/2015**

**This the 03<sup>rd</sup> day of January, 2019**

**Hon'ble Ms. Nita Chowdhury, Member (A)**  
**Hon'ble Mr. S.N. Terdal, Member (J)**

Haridev Prasad aged 61 years  
S/o Late Shri Roop Chand Prasad,  
Retd. Senior Technician, Group 'C'  
NBPGR, ICAR, New Delhi-01,  
Resident of Flat No. 304, B-105, Bindapur,  
Matiala Road, Nanhe Park,  
Uttam Nagar, New Delhi-110059

.... Applicant

(By advocate: None)

**Versus**

Indian Council of Agricultural Research  
Through its Secretary,  
Krishi Bhawan, Dr. Rajendra Prasad Road,  
New Delhi-110001

.... Respondent

(By Advocate: Mr. S.S. Lingwal)

**ORDER (ORAL)**

**By Hon'ble Ms. Nita Chowdhury, Member (A),**

When the matter is taken up for adjudication, nobody appear on behalf of the applicant.

2. This matter has been adjudicated by the Hon'ble High Court in W.P. No. 1307/2017 dated 08.05.2017 in which the order of the High Court is as follows:-

*“35. In view of the aforesaid discussion, we set aside the impugned order passed by the Tribunal. Since the other aspects raised by the respondent in the OA have not been addressed in the impugned order, the matter is remanded back to the Tribunal for consideration of the other aspects. However, it is made clear that the issue of*

*breach of Rule 9(2)(b) of the Rules stand concluded against the respondent."*

3. The High Court had directed parties to appear especially because the applicant of this OA had contended that certain aspects raised in the OA have not been addressed at the Tribunal level. It is noted that many dates have been given in this matter after this case was remanded back to the Tribunal and on 17.05.2018, learned counsel for the respondent had informed that the applicant has not filed the details of the SLP stated to have been filed by him before the Hon'ble Supreme Court. Today, respondent presents a copy, downloaded from the website of Supreme Court concerning details of this matter, from which it is clear that there is no order of the Hon'ble Supreme Court regarding any SLP filed in this matter. In fact it is clearly stated that no record is found against WP NO. 1307/2017, which is the order of the Hon'ble High Court. Further, the applicant has till date not filed any details of what he claims for the items/aspects raised by him in the OA which have not been addressed in the impugned order, nor has the copy of the same been provided to the respondent.

4. It is also noted that on 30.03.2018 the matter was adjourned on the request of the counsel for the applicant and also on 11.07.2018 on the request of the applicant, the matter was kept on board. Today nobody appears for the applicant. It appears that the applicant has lost interest in prosecution of this case. The OA is accordingly dismissed in default for non prosecution. No costs.

**(S.N. Terdal)**  
**Member (J)**

**(Nita Chowdhury)**  
**Member (A)**

/daya/

